

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application (COD) No. 77291 of 2018
AND
Cus. Misc. Application No. 75989 of 2019
AND
Cus. Stay No. 77292 of 2018
AND
Cus. Appeal No. 78726 of 2018**

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/AA/2111/2017 dated 18.12.2017 passed by the Commissioner of Customs (Appeals), Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Classic Textile

83, Packet, D-15, Sector Rohini,
Delhi-110085

Respondent (s)

APPEARANCE :

Shri A. K. Singh, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO. MO/76025-76027/2019 & FO/A/75678/2019

Date of Hearing/Decision : 24.06.2019

PER BENCH :

The present Miscellaneous Application has been filed by the Appellant for condoning the delay of 195 days in filing the appeal before the Tribunal.

2. In view of the reasons as explained in the Miscellaneous Applications, the delay in filing the appeal is condoned. The Miscellaneous Application (COD) is allowed.

Cus. Appeal No. 78726 of 2018

3. The Appellant Revenue has also filed Miscellaneous Application for withdrawal of their Appeal. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application and also the Stay Petition gets disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. V. Subba Rao)
Member (Technical)

Pooja